

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

11. IA(C.ACT)/70(MB)2024  
IN  
CP/191(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **14.05.2024**

Name of the Party: Naresh Jagumal Karda  
VS  
Shree Sainath Land &  
Development (India) Private Limited

Section 241(1), 242(4) of Companies Act, 2013, Rule 11 of NCLT Rules, 2016

**ORDER**

1. Mr. Akshey Petkar, Ld. Counsel for the Applicant present through virtual mode.
2. Due to technical glitch from the Applicant, the matter could not be heard. The matter is adjourned to **20.06.2024** for further consideration.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**